

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI,  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 822**  
ANSWERED ON 02.12.2021

**INTER STATE WATER DISPUTES**

822. SHRI KOMATI REDDY VENKAT REDDY

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government proposes to resolve Inter-State water disputes;
- (b) if so, the details thereof including the number of such cases pending till date and timeframe fixed to solve all such cases; and
- (c) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) to (c) For adjudication of disputes relating to waters of inter-State rivers and river valley thereof, the Parliament has enacted the Inter-State River Water Disputes (ISRWD) Act, 1956. When any request under the said Act is received from any State Government in respect of any water dispute on the inter-State rivers, and the Central Government is of the opinion that the water dispute cannot be settled by negotiations, the Central Government constitutes a Water Disputes Tribunal for the adjudication of the said water dispute.

Currently, 5 water disputes Tribunals are active, details of which are given at **Annexure**.

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**ANNEXURE REFERRED TO IN REPLY TO PARTs (a) TO (c) OF UNSTARRED QUESTION NO.822 TO BE ANSWERED IN LOK SABHA ON 02.12.2021 REGARDING “INTER STATE WATER DISPUTES”****Status of active Inter-State Water Disputes Tribunals relating to the sharing of river water**

<b>S. No</b>	<b>Name of Tribunal</b>	<b>States concerned</b>	<b>Date of constitution</b>	<b>Present Status</b>
1.	Krishna Water Disputes Tribunal –II(KWDT-II)	Karnataka, Telangana, Andhra Pradesh and Maharashtra	April, 2004	Report and decision given on 30.12.2010. Further report given by the Tribunal on 29.11.2013. However, as per Supreme Court Order dated 16.9.2011, till further order, decision taken by the Tribunal on references filed by States and Central Government shall not be published in the official Gazette. As such, matter is sub-judice. Term of the Tribunal was extended for a period of two years w.e.f. 1 <sup>st</sup> August, 2014 to address the terms of reference as contained in section 89 of Andhra Pradesh Reorganisation Act, 2014. Thereafter, the term of the Tribunal has been extended six times for period of one year latest being w.e.f. 01.08.2021.
2.	Mahanadi Water Disputes Tribunal	Odisha and Chhattisgarh	12 <sup>th</sup> March, 2018	The Government of Odisha had filed a complaint dated 19.11.2016 with the Ministry of Water Resources, River Development and Ganga Rejuvenation under Section 3 of the Inter-State River Water Disputes Act, 1956 read with Inter-State River Water Dispute Rules, 1959.  The Central Government has constituted Mahanadi Water Disputes Tribunal vide Notification dated 12.03.2018. Subsequently, the reference was made to the Tribunal under Section 5(1) of the ISRWD Act, 1956 on 17.04.2018. The matter is thus under adjudication in the Tribunal. The Central Government, vide Notification dated 3 <sup>rd</sup> June, 2021 has extended the tenure of the Tribunal for a period of two years upto 11 <sup>th</sup> March, 2023 or till the submission of report, whichever is earlier.
3.	Mahadayi Water Disputes Tribunal(MWDT)	Goa, Karnataka and Maharashtra	16 <sup>th</sup> November, 2010 However, vide notification dated 13.11.2014 date of reckoning	The MWDT submitted its report under Section 5(2) of the ISRWD Act, 1956 to the Central Government on 14.08.2018. Further references under Section 5(3) have been filed by the party States and the Central Government before the Tribunal. The matter is sub-judice. The term of the Tribunal

			ning of the constitution of the Tribunal is w.e.f. 21.08.2013	has been extended for a further period of one year w.e.f. 20.08.2021 to submit its Further Report under Section 5(3) of ISRWD Act, 1956.  The Central Government has notified the Award and Final Decision of the MWDT given on 14.08.2018 in the Gazette of India vide notification No. S.O. 888(E). dated 27.02.2020.
4.	Ravi & Beas Water Tribunal(RBWT)	Punjab, Haryana and Rajasthan	April, 1986	Report and decision under section 5(2) given in April, 1987. Clarification/explanation sought from the Tribunal under Section 5(3) of the said Act by the party States. Presidential Reference 1 of 2004 was made on the Punjab Termination of Agreements Act, 2004. The Hon'ble Supreme Court has pronounced the judgement on Presidential Reference in negative. Further, Government of Haryana has filed IA No. 6 of 2016 in OS No. 6 of 1996 in the matter. The matter is subjudice.
5.	Vansadhara Water Disputes Tribunal(VWDT)	Andhra Pradesh & Odisha	February, 2010 However, as per the Supreme Court order (the date of reckoning of the constitution of the Tribunal is w.e.f. 17.9.2012)	The Tribunal has submitted its report to the Central Government under Section 5(2) of the ISRWD Act, 1956 on 13.09.2017. Further, State of Odisha and the Central Government filed reference under Section 5(3) of the ISRWD Act, 1956 on 11.12.2017 and 12.12.2017 respectively. The State of Odisha has also filed I.A. No.1 of 2019 before the Tribunal and the Tribunal gave its judgement in the matter on 23.09.2019. Subsequently, the State of Odisha has filed SLPC(C) No.27930/2019 before the Supreme Court against Order dated 23.09.2019 which is sub-judice. Now, the Tribunal has furnished its Further Report dated 21.06.2021 under section 5(3) of the ISRWD Act.

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